

(A)

In Person

CAT / J / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

258

O.A./T.A./R.A. No..... 1996

T. P. Patra..... Applicant(s)
Versus
National Sugar Institute..... Respondent(s)

Sr. No.	Date	Order with Signature
	25/3/96	REGISTER Registrar
1	27.3.96	<p>Sh. Heard Shri J.P. Patra, petitioner in person. It was pointed out that this case suffers from multifarious remedies which is not permissible under the Rules 10. The petitioner should confine himself to one relief. Adjourned to 22.4.1996.</p> <p>Sh. MEMBER (ADMINISTRATIVE)</p>
2	22.4.96	<p>In this petition 30 reliefs have been claimed. It hits Rule 10 on account of plural remedies. xx Misc. Application 334/96 itself claims a number of reliefs. Application is dismissed in limine.</p> <p>Sh. MEMBER (ADMINISTRATIVE)</p>
3.	24.4.96	<p>M.A. 334 of 1996</p> <p>Applicant through this M.A. seeks restoration of the O.A. and also wants to substitute reliefs as proposed in M.A. Not permissible. M.A. dismissed on the ground that it contravenes rule 10. He has to come with fresh O.A. with one relief in accordance with provisions of law. M.A. DISMISSED.</p> <p>Sh. Member (Adm.)</p>

J.P.O. of 650/10
25 filed.J.P. 24/3/96
for Registration

Sh.

Member

25.03.96

Regulation

For Admin. ~~with~~ Pl. Jurisdiction makes lies

B) 26/3/96

Bench.